

(36)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.
O.A. No. 1099/95.

Date of order: 20-9-96.

Between:-

S.R. Mohapatra, IRTS, ... Applicant.

And

1. The Union of India, Ministry of Railways,
Railway Board, Rail Bhavan, New Delhi,
rep. by its Secretary (E)
2. The Container Corporation of India
Limited (A Govt. of India Undertaking),
rep. by its Managing Director.
3. M. Wala, Managing Director, Concor,
New Delhi. ... Respondents.

Counsel for the Applicant: Mr. V. Rajagopala Reddy

Counsel for the Respondents: Mr. N. R. Devaraj, Sr. CGSC.
Mr. G. Rameshchandra Rao,
for R-2.

CORAM:

HON'BLE MR. JUSTICE M.G. CHOUDHARI, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

Hon'ble Tribunal made the following order:-

Later on in view of the order passed in
R.A. 75/95, O.A. is dismissed as not pressed as requested
by Srinivasa Rao, counsel for the applicant. No order as
to costs.

Arvind
DY. REGISTRAR (JUDL)

(C-38)

OA, No. 1099/95.

Copy to:-

1. The Secretary, Railway Board,
Union of India, Rai 1 Bhavan, New Delhi.
2. The Container Corporation of India, Limited (A.
Govt. of India Undertaking, rep. by its Managing
Director, Kanishra Plaza, Ashoka Road,
New Delhi.
3. M. Wala, Managing Director,
Cencor, Ashoka Road, New Delhi.
4. One copy to Mr. V. Rajagopala Reddy, Advocate,
CAT, Hyderabad.
5. One copy to Mr. N. R. Devaraj, CGSC, CAT, Hyd.
6. One spare copy.

7. One copy to Mr. G. Rama Chandrasekhar, Advocate, C.A.T., Hyd.
K.K.U.

1 COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 26 - 9 - 1996

ORDER / JUDGMENT

M.A/R.A./C.A. NO.

in

O.A.NO. 1099/75

T.A.NO. → (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed as not Pressed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

